



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-16052021-226997
CG-DL-E-16052021-226997

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 29]

नई दिल्ली, रविवार, मई 16, 2021/ वैशाख 26, 1943 (शक)

No. 29]

NEW DELHI, SUNDAY, MAY 16, 2021/VAISAKHA 26, 1943 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi the 16th May, 2021 / Vaisakha 26, 1943 (Saka)

THE HOMOEOPATHY CENTRAL COUNCIL (AMENDMENT) ORDINANCE, 2021

No. 6 OF 2021

Promulgated by the President in the Seventy-second Year of the Republic of India.

An Ordinance further to amend the Homoeopathy Central Council Act, 1973.

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

1. (1) This Ordinance may be called the Homoeopathy Central Council (Amendment) Ordinance, 2021.

Short title and commencement.

(2) It shall come into force at once.

Amendment
of section 3A.

2. In section 3A of the Homoeopathy Central Council Act, 1973, in sub-section (2), for the words “within a period of three years”, the words “within a period of four years” shall be substituted.

RAM NATH KOVIND,
President.

ANOOP KUMAR MENDIRATTA,
Secretary to the Govt. of India.